



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

I. A. No. 60 of 2026/EZ

In

(Original Application No. 155/2024/EZ)

In The Matter of:-

Kolkata Municipal Corporation,
through the Municipal
Commissioner

... Applicant

-Versus-

Salboni Apartment Owner's
Association & Ors.

... Respondents



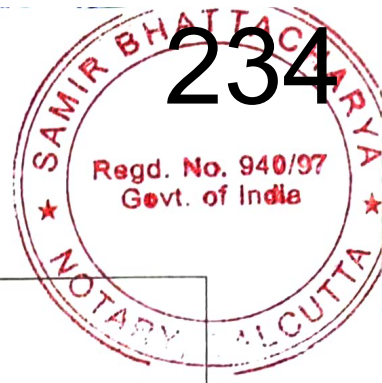
**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF APPLICANT THE
KOLKATA MUNICIPAL CORPORATION.**

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18 MAY 2026

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Filed by:

Sibojyoti Chakrabarti

Mr. SIBOJYOTI CHAKRABARTI,

Advocate,

Kolkata Municipal Corporation

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**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF APPLICANT THE
KOLKATA MUNICIPAL CORPORATION.**

I, SRI SANDIP SAHA, S/o Ranada Prasad Saha, aged about 48 years, by faith- Hindu, by occupation- service, and presently posted as Executive Engineer Uttaran Services department, Kolkata municipal corporation, having office at 1, Hogg Street, Hogg Building, 3rd Floor, Kolkata: 700087, do hereby solemnly affirm and declare as follows: -

1. That I am presently posted as the Executive Engineer Uttaran Services department, Kolkata municipal corporation, having office at 1, Hogg Street, Hogg Building, 3rd Floor, Kolkata: 700087, and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this supplementary affidavit, in connection with the instant Interlocutory Application (I.A).

- X -



2. That the instant IA was heard by the Hon'ble Tribunal and the next date has been fixed for objection by the original applicant/respondent no.1.

3. That it is humbly stated and submitted that certain aspects are required to be brought to the judicial notice of the Hon'ble Tribunal for smooth adjudication of the instant Interlocutory Application (IA) for which it is much necessary to submit the same by way of a supplementary affidavit.

4. That this supplementary affidavit is being filed for bringing on record certain facts which are necessary for adjudication.

5. That in this regard it is stated and clarified that for the State of West Bengal in the district/City of Kolkata to which the Kolkata Municipal Corporation Act, 1980 applies a notification dated 30.08.2019 issued by the Land and Land Reforms (L & LR) and Refugee Rehabilitation Reforms (R & RR) Department, Government of West Bengal Nabanna, Howrah clearly states that the West Bengal Estate Acquisition Act, 1953 and West Bengal Land Reforms Act, 1955 are not applicable in the original jurisdiction of Kolkata Municipal Corporation from Ward No. 1 -100 of the Kolkata Municipal Corporation land records of residual wards i.e 101 to 144 are maintained by two offices L & LR & R. RR Department, Government of West Bengal. Land records of Ward No.s 101 to 114 are maintained by the B.L & L.R.O, ATM, Block and for Ward No. 115 to 144 are maintained by the B. L. & L. R.O TM Block.

Hence the Land Records for Salboni i. e 3, 3/1, 3/1/1 J. K. Ghosh Road, Kolkata is recorded with the KMC and the record of the KMC may kindly be taken into consideration.

- X -



Photocopy of the Notification dated 30.08.2019 issued by the Land and Land Reforms (L & LR) and Refugee Rehabilitation Reforms (R & RR) Department, Government of West Bengal Nabanna, Howrah is annexed herewith and marked with the letter 'A'.

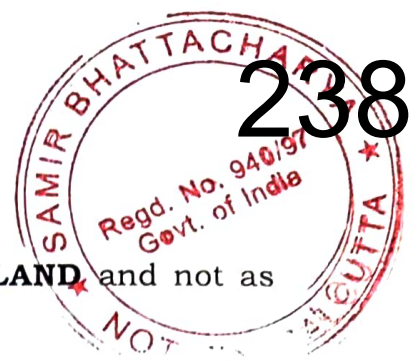
6. That it is also submitted that as per the SCHEDULE-I of the The Calcutta Municipal Act, 1951 the city of Calcutta (as was then) has been explained including the boundaries in which the Salboni Jhil and 3, 3/1, & 3/1/1, J. K. Ghosh Road Kolkata is also included.

Photocopy of the Extract of the Calcutta Municipal Act, 1951 showing schedule for the City of Calcutta is annexed herewith and marked with the letter 'B'.

7. That as per the provisions of Section 1 sub section (2) of the West Bengal Land Reforms Act, 1955 the Act extends to the whole of West Bengal (except the area described in Schedule I of the Calcutta Municipal Corporation Act, 1980, but not excepting the area included in the said schedule, which immediately before the coming into force of the Calcutta Municipal Corporation (Amendment) Act, 1983 was comprised in the municipality of Jadavpur, South Sub urban or Garden Reach.

Photocopy of the Extract of the relevant Portion of the West Bengal Land Reforms Act, 1955 is annexed herewith and marked with the letter 'C'.

8. That as per the Inventory Of Immovable Properties 2026 -2027 published by the Chief Valuer & surveyor's department, Kolkata Municipal Corporation where description of premises number 3/1,



3/1/1 Jiban Krishna Ghosh Road is shown as **LAND** and not as **PUKUR/WATERBODY**.

Photocopy of the Relevant extract of Inventory Of Immovable Properties 2026 -2027 published by the Chief Valuer & surveyor's department, Kolkata Municipal Corporation where description of premises number 3/1, 3/1/1 Jiban Krishna Ghosh Road is annexed herewith and marked with the letter 'D'.

9. That moreover from the Map prepared by the Chief Engineer, Chief Valuer and other officials of the KMC the area of Salbani and Jheel is clearly depicted and once again it is reiterated that there is no construction on the salbani Jheel.

Copy of the Map prepared by the officials of the KMC is annexed herewith and marked with the letter 'E'.

10. That this Supplementary Affidavit may kindly be treated as a part of the IA.

11. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

12. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 10, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

Sibojyoti Chakrabarti
Advocate 18.05.2026
KMC

Sandip Saha

Deponent
Executive Engineer (Civil)
Uttaran Services Department
K. M. C.

Samir Bhattacharya
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

Solemnly Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) CrPC

18 MAY 2026

18.5.26

Notary



Verification

- * -

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the 18th day of May, 2026.

Identified by me

Sibojyoti Chakrabarti
Advocate
KMC 18.05.2026

Deponent

Sandip Saha
Executive Engineer (Civil)
Uttaran Services Department
K. M. C.



-X-

GOVERNMENT OF WEST BENGAL
L&LR and R.R.&R Department
Sec: LR-A1, Br: IS
NABANNA, 6th Floor
325, Sarat Chatterjee Road, P.O-Shibpur, Howrah-711102

NOTIFICATION

Memo No. 2779-15/291/19

Date: 30.08.2019

Whereas it appears that WBEA Act, 1953 and WBLR Act, 1955 are not applicable in the original jurisdiction of Kolkata Municipal Corporation from Ward no. 1-100 of the Kolkata Municipal Corporation, Land records of residual 44 wards (i e 101 to 144) are maintained by two offices of L & L.R. & R R. & R. Department, Government of West Bengal. Land records of Ward No 101 to 114 are maintained by the BL & LRO, ATM Block and Ward No. 115 to 144 are maintained by the BL & LRO, TM Block.

And whereas Office of the BL & LRO, ATM Block maintaining Land records of Ward no, 1 -114 recently has been shifted to Main Building of KMC at S N Banerjee Road, Kolkata to render better services to the common people.

And whereas it is felt that shifting of land records and provisions of services pertaining to Ward No 115 to 144 from a central place at KMC, S N Banerjee Road, Kolkata along with Ward no 1-114, is absolutely necessary in order to remove hardship of the citizens and for administrative convenience.

Now, therefore, in exercise of the powers conferred under sub-para2 of para-3 of Schedule A to WBLR Rules, 1955, Governor is pleased to sanction the reconstitution of the area and renaming of the ATM Blocks BL & LRO, as shown in the schedule below. The notification shall take effect immediately upon its publication in Official Gazette of the State Government in the L & L.R. & R.R. & R. Department.

By order of the Governor,

(Dr. Manoj Pant)

Principal Secretary & LRC

To the Government of West Bengal

(SCHEDULE)

Before Amalgamation	
Name of the Block	Ward No. / Area
TM Block	Ward No. 115-144 of KMC & 3 GPs viz Asuti-I, Asuti-II, Chata & Mahestala Municipality in the district of South 24 Parganas
ATM Block	Ward No. 101-114 of KMC
After Amalgamation	
Name of the Block	Area
BL & LRO, Kolkata	Ward No. 101-144 of KMC
TM Block	3 GPs viz Asuti-I, Asuti-II, Chata & Mahestala Municipality in the district of South 24 Parganas

By order of the Governor,

(Dr. Manoj Pant)

Principal Secretary & LRC

To the Government of West Bengal

THE CALCUTTA MUNICIPAL ACT, 1951

(d) all references to or to any chapter or section of the Calcutta Municipal Act, 1899 (Ben. Act III of 1899), or the Calcutta Municipal Act, 1923 (Ben. Act III of 1923), shall, so far as is possible, be construed as references to this Act or to its corresponding chapter or section.

608A. Savings as to Certain suits and proceedings.—(1) A suit or legal proceeding instituted, or which might, but for the passing of this Act, have been instituted by or against the Corporation or the Chief Executive Officer under the Calcutta Municipal Act, 1923, may be continued or instituted by the Corporation as constituted under this Act.

(2) For the purposes of such suit or legal proceeding and of all matters incidental thereto, the powers and duties of the Corporation and of the Chief Executive Officer under the Calcutta Municipal Act, 1923, shall vest in the Corporation and the Commissioner constituted and appointed respectively under this Act and when any action has been taken under the Calcutta Municipal Act, 1923, such action shall be deemed to have been taken by the corresponding authority under this Act, and the corresponding provisions of this Act shall be deemed to have been complied with.

(3) Save as provided in sub-section (2), the procedure prescribed by this Act shall be followed in all proceedings relating to a contravention of the provisions of the Calcutta Municipal Act, 1923.

609. Vesting of the functions General Committee in the Corporation.—Save as otherwise expressly provided in this Act, the powers and duties of the General Committee under the Calcutta Municipal Act, 1899, (Ben. Act II of 1899), shall, from the commencement of this Act, be deemed to have vested in the Corporation in respect of all matters whatsoever which have arisen under the provisions of the Calcutta Municipal Act, 1899.

610. Savings of prior enactments.—Except as in this Act otherwise expressly provided, nothing in this Act shall be deemed to affect the provisions of any other enactment.

CHAPTER XXXVIII.

TRANSITORY PROVISIONS:

611. Provisions of this Chapter to override other provisions.—The provisions of this Chapter shall have effect notwithstanding anything to the contrary elsewhere in this Act.

612. (Councilors and Aldermen elected under Bengal Act III of 1923, to be Councilors and Aldermen under this Act.)—Omitted by s. 116 of the Calcutta Municipal (Second Amendment) Act, 1964 (West Ben. Act XVIII of 1964).

613. (Transitory provisions as to electoral rolls.)—Omitted by s. 117 of the Calcutta Municipal (Second Amendment) Act, 1964 (West Ben. Act XVIII of 1964).

614. Transitory provisions as to Howrah Municipality.—The provisions of

THE CALCUTTA MUNICIPAL ACT, 1951

that Act and in force immediately before the commencement of this Act shall continue to be in force [subject to the modifications specified in Schedule XXIII] until the provisions of this Act are extended to that Municipality under this Act.

615. Removal of difficulties.—If any difficulty arises in giving effect to the provisions of this Chapter, the State Government may, as occasion may require, by order do or cause to be done anything which may be necessary for removing the difficulty.

SCHEDULE I.

"CALCUTTA".

[See section 5, clause (1) and sections 532, 592 and 594.]

"Calcutta" is the area included within the following boundaries except that it does not include:—

- (1) Fort William, or
(2) that part of Hastings north of the south edge of Clyde Row and Strand Road to the river bank.

Boundaries.

A line drawn along the outer edge of Paramanik Ghat Road, Cossipur Road, Kasi Nahi Dutt Road, Kail Charan Ghose Road and Ramkrishna Ghose Lane; thence southward along the western edge of the East Indian Railway to the point where the boundary line meets the New Canal; thence eastward along the southern bank of the New Canal to the point where it meets the Beliaghata Canal; thence westward along the southern bank of the Beliaghata Canal to the point where it meets Pagladanga Road; thence along the northern and eastern edge of Pagladanga Road to the point where it meets Chingrighatta Road; thence along the southern edge of Chingrighatta Road to the point where it meets Tangra Road, South; thence along the eastern and southern edge of Tangra Road, South, to the point where it meets Topsia Road, North; thence along the eastern and southern edge of Topsia Road, North, to the point where it meets Hughes Road; thence along the eastern edge of Hughes Road to the point where the Town and Suburban High Level Sewers meet; thence along the southern edge of the new road to the point where it meets Topsia Road, South; thence along the southern edge of Topsia Road, South, to the point where it meets Tiljala Masjidbani Lane; thence along the eastern and southern edge of Tiljala Masjidbani Lane to the Tiljala Road; thence westward along a line drawn in continuation of the southern edge of Tiljala Masjidbani Lane to the East Indian Railway line; thence southward along the western edge of the line of that Railway, and westward along the northern edge of the Budge-Budge Branch of that Railway, to Russa Road; thence southward along the eastern edge of Russa Road, to the point where it meets Tollygunj Circular Road; thence along the southern boundary of Tollygunj Circular Road to the point where it meets the southern boundary of the Port Commissioners' land acquired for the purpose of constructing King Georges Dock and its connected works, and thence along the southern boundary of the

Handwritten signature: Anwarul-B

THE CALCUTTA MUNICIPAL ACT, 1951

of this Act up to the point where it meets Diamond Harbour Road; thence along the eastern boundary of Diamond Harbour Road to the point where it meets along the southern boundary of the Port Commissioners' land above referred to; thence along the southern, western and northern boundary of the said land up to the point where it meets the Circular Garden Reach Road at its junction with New Tatala Diversion Road; thence eastward along the northern edge of Circular Garden Reach Road to the point where it meets the Port Commissioners' land above referred to; thence northward along the western boundary of this land to the point where it meets Garden Reach Road; thence westward along the northern edge of Garden Reach Road to the point where it meets Prince Del-wariyah Lane; thence northward along the eastern edge of Prince Del-wariyah Lane and the western boundary of the Port Commissioner's land above referred to the point where it meets the river Hooghly; thence along the river Hooghly to the western terminus of the outer edge of the Paramanki Ghat Road.

SCHEDULE II.

CORRUPT PRACTICES.

[See sections 5 (18), 55(1)(f), 73 and 75.]

The following shall be deemed to be corrupt practices for the purposes of this Act:—

Part I.

1. **Bribery.** A gift, offer or promise by a candidate or his agent, or by any other person with the connivance of a candidate or his agent, of any gratification to any person whomsoever—

- (a) with the object, directly or indirectly, of inducing—
 - (i) a person to stand or not to stand as, or to withdraw from being, a candidate, or
 - (ii) an elector to vote or refrain from voting at an election,
- (b) or as a reward to—
 - (i) a person for having stood or not stood as a candidate, or for having withdrawn his candidature or
 - (ii) an elector for having voted or refrained from voting

Explanation.—For the purposes of this clause the term "gratification" is not restricted to pecuniary gratifications or gratifications estimable in money, and includes all forms of entertainment and all forms of employment for reward, but it does not include the payment of any expenses *bonafide* incurred at or for the purposes of any election and duly entered in the return of elections expenses prescribed by this Act.

2. **Undue influence.**—(1) Any direct or indirect interference or attempt to interfere on the part of a candidate or his agent or of any other person with the connivance of the candidate or his agent by any of the means hereafter specified with the right of any person to stand or not to stand as a candidate or elector.

THE CALCUTTA MUNICIPAL ACT, 1951

from standing as a candidate, or with the free exercise of the franchise of an elector.

- (2) The means above alluded to are—
 - (a) any violence, injury, restraint, or fraud and any threat thereof;
 - (b) any threat to a person or inducement to a person to believe that he or any person in whom he is interested will become or be rendered an object of divine displeasure or spiritual censure;
- but do not include any declaration of public policy or promise of public action.

3. **Personation.**—The procuring or abetting or attempting to procure by a candidate or his agent, or by any other person with the connivance of a candidate or his agent, the application by a person for a voting paper in the name of any other person, whether living or dead, or in a fictitious name, or by a person who has voted once at an election for a voting paper in his own name at the same election.

4. **Publication of false statements.**—The publication by a candidate or his agent, or by any other person with the connivance of the candidate or his agent, of any statement of fact which is false and which he either believes to be false or does not believe to be true in relation to the personal character or conduct of any candidate or in relation to the candidature or withdrawal of candidature of any candidate, which statement is reasonably calculated to prejudice such candidate's election.

Part II.

1. **Acts under Part I.**—Any act specified in Part I, when done by a person who is not a candidate or his agent or a person acting with the connivance of a candidate or his agent.

2. **Personation.**—The application by a person at an election for a voting paper in the name of any other person, whether living or dead, or in a fictitious name, or for a voting paper in his own name after he has already voted at such election.

3. **Receipt of gratification.**—The receipt of, or agreement to receive by a person for himself or for any other person, any gratification, whether as a motive or a reward—

- (a) for standing or not standing as a candidate, or for withdrawing his candidature; or
- (b) for voting or refraining from voting, or for inducing or attempting to induce any elector to vote or refrain from voting or any candidate to withdraw his candidature.

4. **Payment of conveyances.**—Any payment or promise of payment to any person in connection with the election of a candidate or elector.

West Bengal Act X of 1956¹

THE WEST BENGAL LAND REFORMS
ACT, 1955²

(As modified up to the 1st January, 1999)

[30th March, 1958]

An Act to reform the law relating to land tenure consequent on the vesting of all estates and of certain rights therein³ [and also to consolidate the law relating to land reforms] in the state

It is hereby enacted in the Sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:-

CHAPTER I.

Preliminary.

1. (1) This Act may be called the West Bengal Land Reforms Act, 1955.
(2) It extends to the whole of West Bengal⁴ [except the area described in Schedule I of the Calcutta Municipal Corporation Act, 1950, but not excepting the area included in the said Schedule, which, immediately before the coming into force of the Calcutta Municipal Corporation (Amendment) Act, 1953, was comprised in the municipality of Jadavpur, South Suburban or Garden Reach.]

Short title, extent and commencement

West Ben. Act XIX of 1950
West Ben. Act XXXII of 1953.

² Provided that the State Government may, from time to time by notification in the *Official Gazette*, extend and bring into force the provisions of this Act, in whole or in part, to such part or parts of the area described in Schedule I to the Calcutta Municipal Act, 1951, with effect from such date or dates as may be specified in the notification.

West Ben. Act XXXIII of 1951.

³ In terms of the provisions of sub-section (3) of section 3 read with Schedule III of the West Bengal Transferred Territories (Assimilation of Laws) Act, 1958 (West Ben. Act XIX of 1958), this Act shall not extend to, or come into force in, the territories transferred from the State of Bihar to the State of West Bengal by S. 3 of the Bihar and West Bengal (Transfer of Territories) Act, 1956 (XL of 1956).

⁴ For the Statement of Objects and Reasons, see the *Calcutta Gazette, Extraordinary*, dated the 10th December, 1954, Part IVA, page 1765. For Report of the Joint Select Committee, see the *Calcutta Gazette, extraordinary*, dated the 18th August, 1955, Part IVA, page 1215. For proceedings of the West Bengal Legislative Assembly, see the proceedings of the meetings of the West Bengal Legislative Assembly, see the proceedings of the meeting of the West Bengal Legislative Assembly, held on the 24th and the 25th February, 16th August, 27th, 28th, 29th and 30th September, 1st, 3rd, 4th, 5th, 6th, 7th, 8th, 10th and 11th October, 10th, 13th and 14th December, 1955; and for the proceedings of the West Bengal Legislative Council, see the proceedings of the meetings of the West Bengal Legislative Council held on the 4th March, 18th August, 20th and 21st December, 1955.

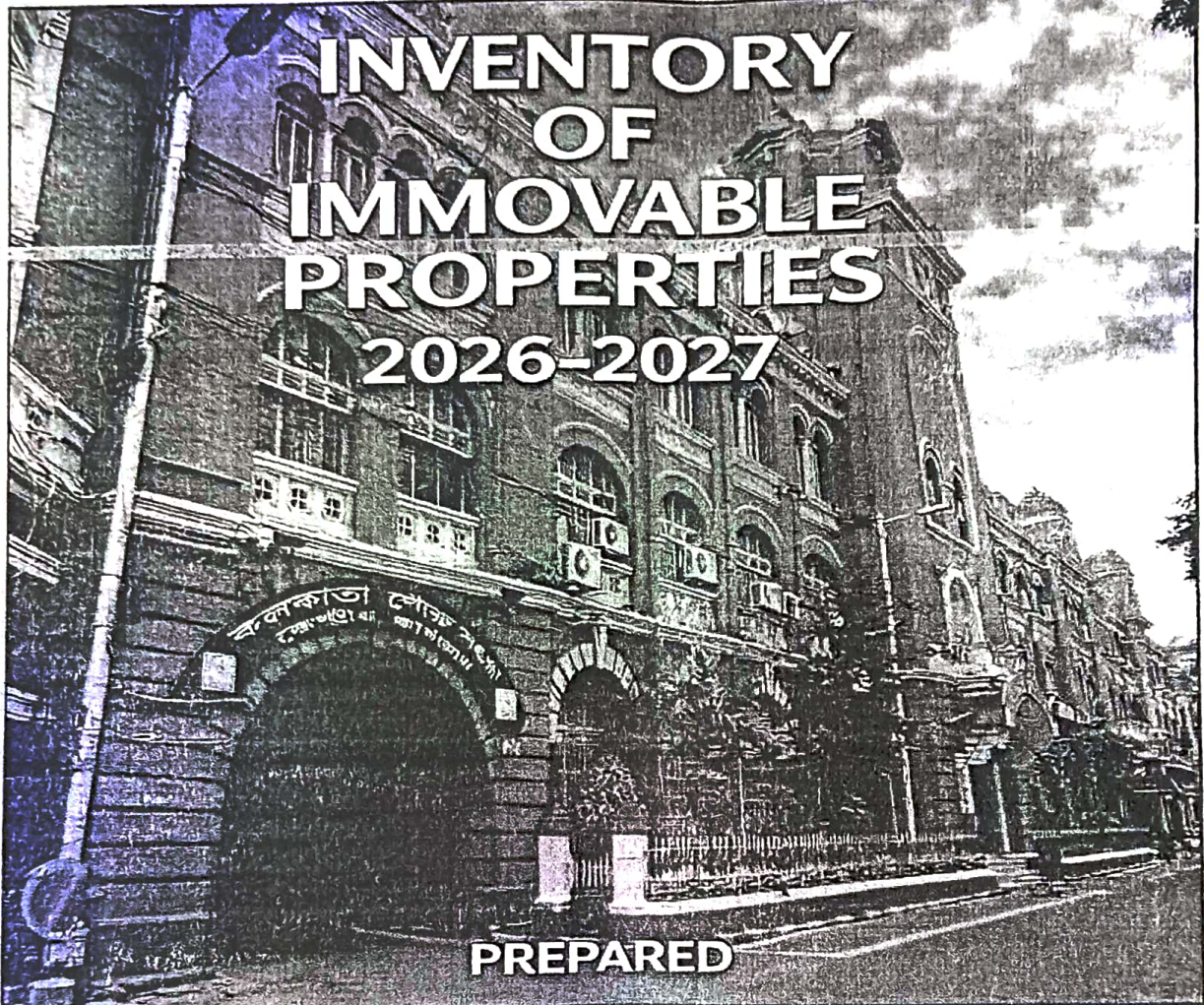
⁵ The words within the square brackets were inserted by s. 2 of the West Bengal Land Reforms (Amendment) Act, 1981 (West Ben. Act I. of 1981) w.e.f. 7.8.69.

⁶ The words, figures and first brackets within the square brackets were substituted for the words and figures "except the areas described in Schedule I of the Calcutta Municipal Act, 1951, as deemed to have been amended under section 594 of that Act." by s. 2 of the West Bengal Land Reforms (Amendment) Act, 1986 (West Ben. Act V of 1986) w.e.f. 4.1.84.

⁷ This proviso was added by s. 3 of the West Bengal Land Reforms (Amendment) Act, 1981 (West Ben. Act I. of 1981) w.e.f. 7.8.69.



**INVENTORY
OF
IMMOVABLE
PROPERTIES
2026-2027**



PREPARED

U/S 540(2) OF THE K.M.C ACT 1980

**THE KOLKATA MUNICIPAL CORPORATION
5, S.N. BANERJEE ROAD, KOLKATA - 700 013**

- / 2 -

THE KOLKATA MUNICIPAL CORPORATION

Chief Valuer & Surveyor's Department

5 S.N. Banerjee Road Kolkata -700013

KMC ASSET -2026-2027

PART B : WITHOUT ASSESEE NO

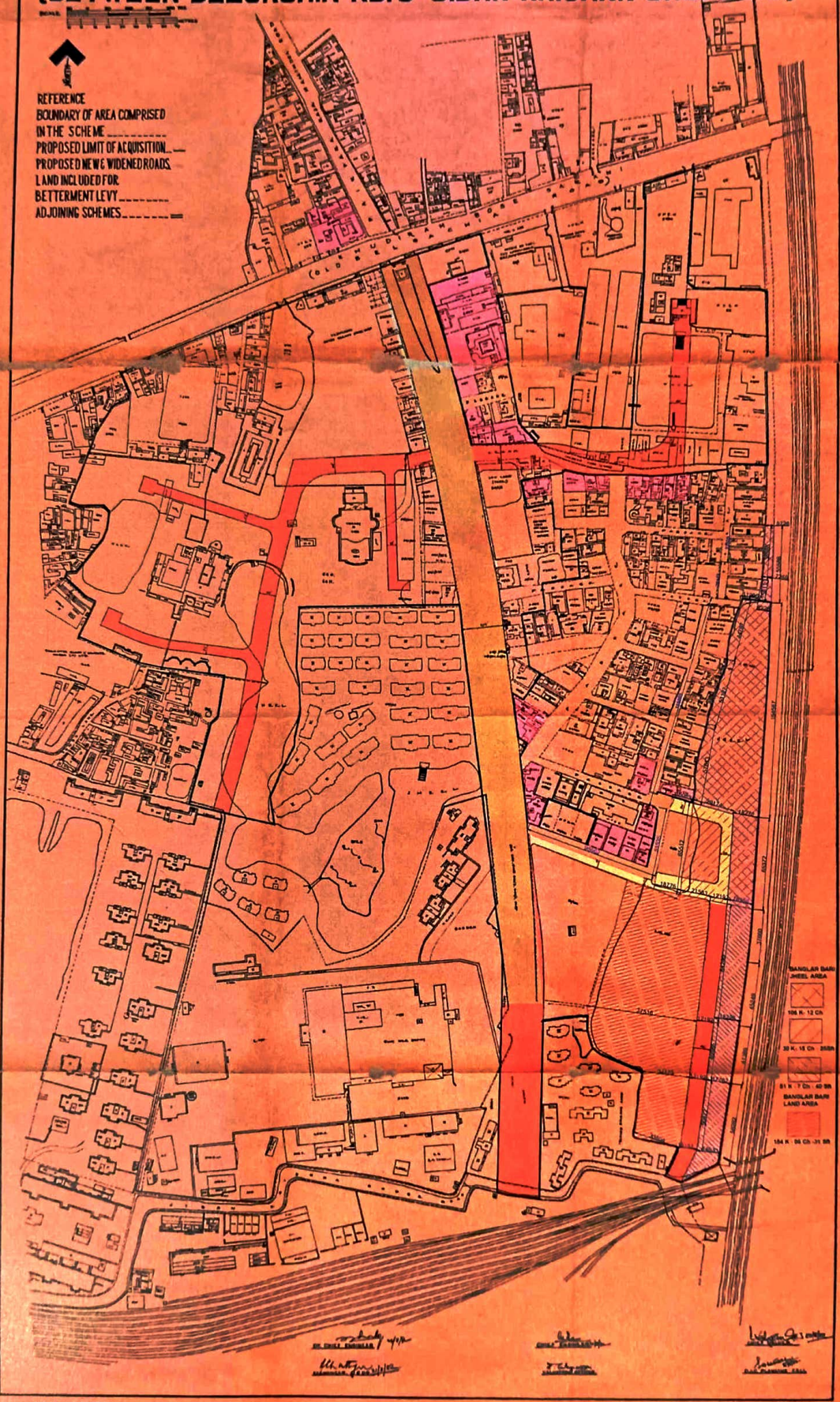
Sl. No.	Br. No.	Ward	Control No	Premises No	Street Name	Land Description / Utilization	Total Land Area	Valuation	Assessee No
1	1	001	7700103022	83/1A & 83/C	COSSIPORE ROAD	. / PARK	9.80	As per IGR value as on Date	
2	1	001	7700105010	1/2(P)&1(P)	GOPAL CHANDRA CHATTERJEE ROAD	LAND & BUILDING / TANK	78.75	As per IGR value as on Date	
3	1	001	7700108001	4/1A(PART)	KASISWAR CHATTERJEE LANE	LAND & BUILDING / SCHOOL	4.75	As per IGR value as on Date	
4	1	002	7700225066	BESIDE 142/R	GANAPATI SUR SARANI	LAND / .	0.17	As per IGR value as on Date	
5	1	002	7700225075	.	GANAPATI SUR SARANI	LAND / .	0.17	As per IGR value as on Date	
6	1	003	7700307015	1/6/1	JIBAN KRISHNA GHOSE ROAD	LAND / LAND	16.44	As per IGR value as on Date	
7	1	003	7700307016	3	JIBAN KRISHNA GHOSE ROAD		180.00	As per IGR value as on Date	
8	1	003	7700307017	3/1	JIBAN KRISHNA GHOSE ROAD	LAND / LAND	30.00	As per IGR value as on Date	
9	1	003	7700307018	3/1/1	JIBAN KRISHNA GHOSE ROAD	LAND / LAND	420.00	As per IGR value as on Date	
10	1	005	7700501010	45 & 45/1	ANATH NATH DEB LANE	. / PARK	2.62	As per IGR value as on Date	
11	1	005	7700502030	TALLAH PARK	BARRACKPORE TRUNK ROAD	. / .	0.21	As per IGR value as on Date	
12	1	005	7700502042	TALLAH JHEEL	BARRACKPORE TRUNK ROAD	. / SWIMMING CLUB	2.70	As per IGR value as on Date	
13	1	005	7700502054	TALLAHPAR K AVE	BARRACKPORE TRUNK ROAD	. / .	2.00	As per IGR value as on Date	
14	1	005	7700506036	.	INDRA BISWAS ROAD	ROAD SIDE GARDEN / GARDEN		As per IGR value as on Date	
15	1	005	7700506048	PAIKPARA	INDRA BISWAS ROAD	. / BENFISH STALL	0.27	As per IGR value as on Date	
16	1	005	7700506052	.	INDRA BISWAS ROAD	. / PARK	17.30	As per IGR value as on Date	
17	1	005	7700506065	.	INDRA BISWAS ROAD	. / GARDEN	0.20	As per IGR value as on Date	
18	1	005	7700524041	.	TARASANKAR SARANI	. / TRANSFORMER		As per IGR value as on Date	
19	1	005	7700524043	EASTSIDE OF 4RKC RD	TARASANKAR SARANI	LAND / HEALTH UNIT	8.17	As per IGR value as on Date	
20	1	006	7700605024	.	COSSIPORE ROAD	LAND / .	0.00	As per IGR value as on Date	
21	1	006	7700616025	.	KALI PRASANNA SINHA STREET	LAND / .	0.00	As per IGR value as on Date	
22	1	006	7700622010	.	LOCKGATE ROAD	LAND / .	0.00	As per IGR value as on Date	
23	1	006	7700624010	.	NAWABPUTTY STREET	. / DWELLING HUTS	2.79	As per IGR value as on Date	

3/11/22
 2/11/22
 1/11/22
 9/11/22

C.I.T. SCH. NO. 148. MILK COLONY AREA DEVELOPMENT (BETWEEN BELGACHIA RD. & JIBAN KRISHNA GHOSE RD.)



↑
REFERENCE
BOUNDARY OF AREA COMPRISED
IN THE SCHEME
PROPOSED LIMIT OF ACQUISITION
PROPOSED NEW & WIDENED ROADS
LAND INCLUDED FOR
BETTERMENT LEVY
ADJOINING SCHEMES



BANGALUR BARR
JHEEL AREA
105 M. X 12 CM
35 M. X 12 CM
61 M. X 7 CM. 40 CM
BANGALUR BARR
LAND AREA
124 M. X 36 CM. 31 CM

[Handwritten signatures and stamps]

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA

I. A. No. 60 of 2026/EZ

In
(Original Application No.
155/2024/EZ)

In The Matter of:-

Kolkata Municipal Corporation,
through the Municipal
Commissioner

... Applicant
-Versus-

Salboni Apartment Owner's
Association & Ors.

... Respondents

SUPPLEMENTARY
AFFIDAVIT ON BEHALF OF
APPLICANT THE KOLKATA
MUNICIPAL CORPORATION.

Filed by:

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